

ITEM NO.20

COURT NO.6

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 30054/2017

(Arising out of impugned final judgment and order dated 26-05-2017 in WC No. 24040/2017 passed by the High Court of Judicature at Allahabad)

DR. SHIKHA BHARGAVA & ANR.

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(IA No. 41705/2022 - APPLICATION FOR PERMISSION
IA No. 41702/2022 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 41706/2022 - EXEMPTION FROM FILING O.T.
IA No. 54981/2023 - PERMISSION TO APPEAR AND ARGUE IN PERSON
IA No. 62742/2022 - PERMISSION TO APPEAR AND ARGUE IN PERSON)

Date : 24-01-2024 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE HRISHIKESH ROY
HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA

For Petitioner(s) Ms. Neha Rathi, AOR
Ms. Kajal Giri, Adv.

Petitioner-in-person

For Respondent(s) Mr. M.K. Maroria, AOR
Mr. Sachin Sharma, Adv.
Mr. Ashok Panagarhi, Adv.
Mr. Suhasini Sen, Adv.
Mr. Sidhant Kohli, Adv.
Mr. Advitya Awasthi, Adv.

Dr. Arun Kumar Yadav, Dy.gov, Adv.
Mr. Arvind Kumar Sharma, AOR
Mr. Bharat Singh, Adv.
Mr. Chinmayee Chandra, Adv.
Mr. Shiddhant Kohli, Adv.
Mr. Harish Pandey, Adv.
Mr. T S Abarish, Adv.
Mr. Raman Yadav, Adv.
Dr. N Visakamurthy, Aor, Adv.

Mrs. B. Sunita Rao, AOR
Mr. Gunmaya S. Mann, Adv.

UPON hearing the counsel the Court made the following

O R D E R

Leave granted.

Hearing be expedited.

**If the respondents wish to file any counter affidavit,
they may do so in eight weeks.**

**(SWETA BALODI)
COURT MASTER (SH)**

**(KAMLESH RAWAT)
ASSISTANT REGISTRAR**